

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of Notification no. 738/V-9-2024-6(74)-94 T.C.-II, dated May 25, 2024 :

No. 738/V-9-2024-6(74)-94 T.C.-II

*Dated Lucknow: May 25, 2024*

IN exercise of the powers under sub-section (2) of section 17 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 (Act no. 57 of 1994) read with section 21 of the General clauses Act, 1897 (Act no. 10 of 1897) and in partial modification of Government notification no. 3020/V-9-2007-6(74)-94 T.C., dated November 30, 2007 as amended by Government notification no. 903/V-9-2021-6(74)-94 T.C.-II, dated November 2, 2021, the governor is pleased to appoint Shri Lokesh Nagar, Special Secretary and Additional Legal Remembrancer, Uttar Pradesh Government as the member of Appropriate Authority for the whole of Uttar Pradesh in place of Shri Atul Singh, Special Secretary and Additional Legal Remembrancer, Uttar Pradesh Government.

By order,  
PARTHA SARTHI SEN SHARMA,  
*Pramukh Sachiv.*

पी०एस०यू०पी०-ए०पी० 247 राजपत्र-2024-(652)-599 प्रतियाँ (डी०टी०पी०/ऑफसेट)।

पी०एस०यू०पी०-ए०पी० 1 सा० चिकित्सा-2024-(653)-500 प्रतियाँ (डी०टी०पी०/ऑफसेट)।